

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4517
ANSWERED ON:22.04.2013
OUTSOURCING OF JOBS IN BANKING SECTOR
Das Gupta Shri Gurudas;Panda Shri Prabodh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the bank employees unions have threatened to stage a dharna against outsourcing of regular jobs in banking sector;
- (b) if so, the details in this regard;
- (c) whether the Government is taking any measures to put an end to the outsourcing of regular jobs in the said sector;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI KODIKUNNIL SURESH)

(a) & (b): Yes. All India Bank Employees' Association has issued a circular to its units and members for proposed agitations during May, 2013 including a Massive Dharna on 29.05.2013 before Parliament by 5000 Bank Employees and Contract/Outsourced workers from all over the Country.

(c) to (e): Out sourcing/Contract Labour System is per se not prohibited and any establishment, whether in Public Sector or Private Sector, can engage contract labour in a job unless the specific job in a specified establishment is prohibited under provisions of Section 10 of the Contract Labour (Regulation & Abolition) Act, 1970. The Central Government is the appropriate Government in the Central sphere and the private companies fall under State sphere.

Further, as per General Financial Rules, in this regard, a Ministry or Department may outsource certain services for which the provisions contained in the General Financial Rules are required to be complied with.